

matter like this? It has taken six months.

SHRI T. N. SINGH: It is another State which has to give the information.

MR. CHAIRMAN: He is looking into it thoroughly.

SHRI D. THENGARI: The hon. Minister has referred to an offer being made for the manufacture of indigenous car. Who made that offer and whether it was examined properly?

SHRI T. N. SINGH: I was referring to a casual talk between myself and the Chief Minister where somebody said "We can do it." I said such people are welcome. (*Interruption*) Unless there is a proposal, how can we examine it?

PANDIT S. S. N. TANKHA: May I know if the hon. Minister's attention has been drawn to a statement in the press some time back that some manufacturer, either in Mysore or some other State, is prepared to manufacture a small car wholly out of indigenous material?

SHRI T. N. SINGH: I have received a letter from the Chief Minister of Mysore on the subject and that is being examined.

SHRI M. M. DHARIA: When there is such shortage of cars, may we know what happened to the proposal to manufacture small cars in the public sector and whether it is true that the Government has given up the scheme?

SHRI T. N. SINGH: The changed situation in the country after the aggression by Pakistan has certainly created some problems and difficulties in this regard. We are as a matter of fact reviewing the entire programme under the Fourth Plan with the Planning Commission; it has not yet been finalised. That is the position.

श्री राम कुमार भुवालका: क्या मन्त्री जी बतलायेंगे कि जो गाड़िया कारखानों में बन रही है उनके लिये 10 या 15 परसेन्ट इम्पोर्टेड मैटीरियल का अभाव है, तो क्या उस के लिये ज्यादा प्रायिस्टी देगे ताकि लोगो को कार मिलने लगे ?

SHRI T. N. SINGH: Sir, it is a question of availability of foreign exchange and hon. Members are aware of the great difficulties which we are facing. We are trying to do our best within our limited resources.

बेबी फूड का आयात

* 152. कुमारी मनिबेन वल्लभभाई पटेल : क्या उद्योग तथा संभरण मन्त्री यह बताने की कृपा करेंगे कि :

(क) विदेशो से बेबी फूड का आयात करने के लिये कितनी कम्पनियों ने लाइसेंस के लिये आवेदन किया है ; और

(ख) जिन कम्पनियों को ऐसे लाइसेंस दिए गए हैं उनके नाम क्या हैं ?

†[IMPORT OF BABY FOOD

* 152. KUMARI MANIBEN VAL-LABHBHAI PATEL: Will the Minister of INDUSTRY AND SUPPLY be pleased to state:

(a) the number of companies which have applied for licences for importing baby food from abroad; and

(b) the names of the companies which have been given such licences?]

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY AND SUPPLY (SHRI B BUDHENDRA MISRA): (a) and (b) Import of baby food is banned under the present Import Trade Control and no licences for import have been issued.

‡[उद्योग तथा संभरण मंत्रालय में उपमन्त्री (श्री बिबुधेन्द्र मिश्र): (क) और (ख) वर्तमान आयात व्यापार नियन्त्रण

†[] English translation.

‡[] Hindi translation.

के अधीन बेबी फूड के आयात पर रोक लगा दी गई है और आयात के लिये कोई भी लाइसेंस जारी नहीं किये गये हैं।]

कुमारी मनिबेन वल्लभभाई पटेल: क्या बेबी फूड बनाने के लिये जो पाउडर इस्तेमाल होता है उसके इम्पोर्ट के लिये लाइसेंस दिया है ?

SHRI BIBUDHENDRA MISRA: Yes, Sir. Some licences have been issued for lactose and skimmed milk because that is necessary to tone down the fat content of milk.

PANDIT S. S. N. TANKHA: May I know if the manufacture of baby food is to be undertaken in the public sector by the Government shortly? That is what I read in the papers a few days back.

SHRI T. N. SINGH: Some co-operative units have been licensed; we are encouraging co-operatives in this regard, not the public sector. (*Interruption*). I am not responsible for the reports appearing in the papers.

SHRI DEOKINANDAN NARAYAN: May I know the present indigenous production of baby food and our annual requirements?

SHRI BIBUDHENDRA MISRA: Roughly it is in the region of 5 thousand tons. A few more parties have been licensed recently and we hope within a year or two the production will go up.

SHRIMATI TARA RAMCHANDRA SATHE: How many companies had applied for licences to manufacture this baby food and how many were allowed licences?

SHRI BIBUDHENDRA MISRA: I think 8 or 9 had applied for licences and four were given licences for expansion.

SHRIMATI C. AMMANNA RAJA: What types of baby food are available in the open, because there is a lot of demand and the complaint is that it is not available in the open?

SHRI BIBUDHENDRA MISRA: There was a complaint in 1964. As a matter of fact in Calcutta action against some dealers was taken under the D.I.R. We know about this shortage and that is why four parties have been licensed recently.

SHRIMATI LALITHA (RAJA-GOPALAN): Sir, some hotels and restaurants are making use of this baby food as a substitute for milk. Have any measures been taken to prevent that kind of use?

SHRI BIBUDHENDRA MISRA: I do not know it. I will look into it.

श्री रामकुमार भुवालका : क्या मन्त्री जी बताएंगे कि क्या वे जानते हैं और जानते होंगे कि बेबी फूड की बजाय, बेबी जो बार्न होता है उसका प्रोडक्शन बन्द किया जाय ?

श्री टी० एन० सिंह : इसमें भुवालका साहब और अन्य सदस्यों की मदद चाहिये।

SHRI K. S. CHAVDA: May I know the number of co-operative societies manufacturing baby food in the country?

SHRI BIBUDHENDRA MISRA: Out of the four parties licensed recently three are in the co-operative sector.

SHRI K. S. CHAVDA: May I know the names of these co-operative societies?

SHRI BIBUDHENDRA MISRA: There are Messrs. Kaira District Co-operative Milk Producers Union, Mehsana District Co-operative Milk Producers Union and the U.P. Pradeshik Federation, Lucknow.

SHRIMATI TARA RAMACHANDRA SATHE: May I know whether the hon. Member is aware

that we have to protect the next generation even in times of emergency? Even if there is famine we have to protect our children. And if we have to bring them up we have to supply.....

MR. CHAIRMAN: I dare say we have to, but what is the question?

SHRIMATI TARA RAMCHANDRA SATHE: Because the hon. Member asked whether we should not control the production of babies. That is why I wanted to know from him...

MR. CHAIRMAN: You are not supposed to give a reply.

ISSUE OF IMPORT LICENCES AGAINST BANKER'S CERTIFICATE

*153. SHRI ABDUL GHANI: Will the Minister of COMMERCE be pleased to refer to the reply given to Unstarred Question No. 822 in the Rajya Sabha on the 23rd September, 1965 and state:

(a) the date on which the facility of issuing import entitlement on the basis of a legal undertaking has been withdrawn; and

(b) the names of the parties who were given import licences without Banker's certificate and the circumstances under which they were permitted import entitlement without legal undertaking?

THE MINISTER OF COMMERCE (SHRI MANUBHAI SHAH): (a) This facility was stopped from 1st July, 1965.

(b) In these schemes none was permitted to have entitlements without legal undertaking.

شری عبدالغنی : کہا وزیر صاحب

فرمائیں گے کہ ان کے نوٹس میں

کچھ ایسے کیسز آئے ہوں کہ لاکھوں

روپے امپورٹ اور ایکسپورٹ پر روشن

کے تحت لوگوں کے اوپر بتایا ہے

اور اب تک چھ مہینہ گزرنے کے بعد بھی جو انہوں نے لیکلی اجازت ہے اب تک ان لوگوں نے گورنمنٹ کو بیلنک کلیرنس سارٹیفیکٹ نہیں دیا ہے۔

†[شری عبدالغنی : کیا وزیر صاحب فرمایا ہے کہ ان کے نوٹس میں کچھ ایسے کیسز آئے ہیں کہ لاکھوں روپے امپورٹ اور ایکسپورٹ پر روشن ہے اب تک ان لوگوں نے گورنمنٹ کے نوٹس کے تحت لیکلی اجازت ہے اب تک ان لوگوں نے گورنمنٹ کا بیلنک کلیرنس سارٹیفیکٹ نہیں دیا ہے]

شری منوبھائی شاہ : ہاں، ملک میں بہت سے ایکسپورٹرز ہیں اور انہیں سے چند ایسے جھڑے ہیں جو اب تک پैसे نہیں لائے۔ آپ کا کہنا تھا کہ ان لوگوں کو لیگل انڈر-ٹیکنگ کے بغیر روپے لانے دیا گیا، لیکن کوئی ایسا نہیں ہے۔ لیگل انڈر ٹیکنگ کے تحت ہی چند آدمی ابھی تک پैसे نہیں لائے ہیں، ہم اس طرح کے لوگوں کے خلاف کڑی کارروائی کرنے جا رہے ہیں اور ان کے خلاف کримینل کیس چلاؤں گے۔

شری عبدالغنی : کہا وزیر صاحب

فرمائیں گے کہ کون کون پارٹیز ہیں جنہوں نے ابھی تک گورنمنٹ کے حکم کو نہیں مانا اور ان کے خلاف کارروائی کی گئی؟

†[شری عبدالغنی : کیا وزیر صاحب فرمایا ہے کہ کون کون پارٹیز ہیں جنہوں نے ابھی تک گورنمنٹ کے حکم کو نہیں مانا اور ان کے خلاف کارروائی کی گئی؟]